

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3118 OF 2008

SHAKUNTALA

Appellant (s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

WITH

Civil Appeal NO. 3032 of 2008

Civil Appeal NO. 3119 of 2008

(With prayer for interim relief and office report)

Civil Appeal NO. 3120 of 2008

(With prayer for interim relief and office report)

Civil Appeal NO. 3121 of 2008

(With office report)

Civil Appeal NO. 3122 of 2008

(With office report)

Civil Appeal NO. 3123 of 2008

(With appln. for permission to place addl. documents on record)

Civil Appeal NO. 3132 of 2008

Civil Appeal NO. 3133 of 2008

Civil Appeal NO. 3134 of 2008

Civil Appeal NO. 3154 of 2008

Civil Appeal NO. 3155 of 2008

(With prayer for interim relief and office report)

Civil Appeal NO. 3157 of 2008

Civil Appeal NO. 3158 of 2008

(With office report)

Civil Appeal NO. 3159 of 2008

SLP(C) NO. 4190 of 2007

(With appln. for directions and with prayer for interim relief and office report)

Date: 20/05/2009 These Appeals/petition were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDKAM SHARMA

HON'BLE DR. JUSTICE B.S. CHAUHAN

For Appellant(s) Ms. S. Janani, Adv.

Mr. Tara Chandra Sharma, Adv. (N.P.)

Mr. Rishi Malhotra, Adv.

For Mr. Prem Malhotra, Adv.

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Mr. Aseem Mehrotra, Adv.

For Mr. Abhijat P. Medh, Adv.

Mr. Yash Pal Dhingra, Adv. (N.P.)

Mr. Debasis Misra, Adv. (N.P.)

Mr. M.A.Chinnasamy, Adv. (N.P.)

Mr. Rameshwar Prasad Goyal, Adv. (N.P.)

Mr. Daya Krishan Sharma, Adv.

Mr. Ajay Sharma, Adv. (N.P.)

For Respondent(s)            Mr. Anoop G. Chaudhary, Sr. Adv.  
   Mr. Harikesh Singh, Adv.  
For Mr.T.V.George,Adv.

UPON hearing counsel the Court made the following  
ORDER

We are informed that connected matters being Civil Appeal NO. 3032 of 2008,Civil Appeal NO. 3119 of 2008,Civil Appeal NO. 3120 of 2008,Civil Appeal NO. 3121 of 2008,Civil Appeal NO. 3122 of 2008,Civil Appeal NO. 3123 of 2008,Civil Appeal NO. 3132 of 2008,Civil Appeal NO. 3133 of 2008,Civil Appeal NO. 3134 of 2008,Civil Appeal NO. 3154 of 2008,Civil Appeal NO. 3155 of 2008,Civil Appeal NO. 3157 of 2008,Civil Appeal NO. 3158 of 2008,Civil Appeal NO. 3159 of 2008 and SLP(C) NO. 4190 of 2007 are tagged together. The High Court also passed the impugned judgment and order by issuing a common judgment and order in all the writ petitions out of which the appeals arise. It would, therefore, be appropriate if all these matters are heard together. Records indicate that in some of matters notices are not served. The matters be placed before the Registrar for completing service on all the respondents. All the appeals thereafter be listed before an appropriate bench for final hearing.

(R.K. Dhawan)            (Phoolan Wati Arora)  
Court Master            Court Master